CBI raids against Civil Servants

*351. DR. GYAN PRAKASH PILANIA: Will the PRIME MINISTER be pleased to state:

(a) the number of I.A.S., LPS. and I.R.S. officers who have been raided by C.B.I. during last five years;

(b) how many cases have been registered against these officers on the basis of these raids;

(c) how many have been challanged out of above cases;

(d) how many have been convicted out of challaned cases;

(e)what conclusions Government draw from above statistics regarding corruption scenario in above elite services; and

(f) what steps Government intend to take to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRISURESH PACHOURI):(a) and (b) During 2000-04, CBI conductd searches in 185 cases after registration of cases under various sections of Prevention of Corruption Act and other criminal laws in respect of 48 IAS officers, 10 IPS officers and 127 IRS officers.

(c) Charge sheets have been filed in the competent courts in 50 cases.

(d) Two cases have resulted in conviction so far.

(e)No definite trend is discernible from the above statistics.

(f) Several steps have been taken in the past years in order to remove corruption and to improve administrative functioning. Important among these steps are: Enacting the Right to Information Act, 2005; Notification of the Whistle Blowers Resolution, 2004; the proactive involvement of Ministries/ Departments through Annual Action Plan on Vigilance; issue of comprehensive instructions on transparency in tendering and contracting processes by the CVC; enactment of CVC Act and, strengthening the CBI to discharge its anti-corruption work; increased use of Information and Communication Technology; introduction of Citizens Charters, and simplifications of procedures and systems etc.

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